

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.12941 of 2018

(Arising out of OIA-CCESA-SRT-APPEAL-PS-270-2018-19 dated 23/08/2018 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I

Coromandel International Limited

(formerly M/s. Sabreo Organics Gujarat Ltd.),
Plot No. 2102, Gidc Sarigam, Tal-umbergaon,
Valsad, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat
395001

.....Respondent

APPEARANCE:

Shri. P.P. Jadeja, Consultant for the Appellant

Shri. R K Bhashkar , Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 11284 /2021

DATE OF HEARING/ DECISION : 16.03.2021

RAMESH NAIR

Shri. P.P. Jadeja Learned Counsel, appearing on behalf of the appellant submits that the present case has been settled under "Sabka Viswas Legacy Dispute Resolution Scheme",2019 and the department has issued discharge certificate in the form of SVLDRS- 4, copy of same was presented and he seeks withdrawal of the Appeal.

2. Considering the submission made by Learned Counsel and perusal of the SVLDRS-4, the appeal is dismissed as withdrawn with a liberty that if any dispute arise as regard the SVLDRS-4, the appellant may seek remedy before this Tribunal.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**